

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**26. IA 3766/2023 IA 4546/2023 in C.P. (IB)/4048(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

**NAME OF THE PARTIES:- Pradeep Kumar Chakravarty Vs. Vinod  
Kumar Umadatta Agarwal**  
**IN THE MATTER OF**  
**Bank of Baroda (Dena Bank)**  
**V/s**  
**S Team Interventure Exports (India)  
Pvt Ltd**

**Section: 19(2), Application under any other provisions- IBC, Sec  
60(5), Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), Rule 11 of NCLT, 2016  
U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3766 of 2023:-** Counsel, Aniruth Purusothaman appeared for the  
Applicant/RP, Counsel, Rohit Gupta appeared for the Respondent no.  
1 and Counsel, Kunal Kanungo a/w Adv. Tanushree Sogani and Adv.  
Atishay Jain appeared for the Respondent no. 2. List this matter on  
**07.06.2024.**

**IA 4546 of 2023:-** Counsel, Aniruth Purusothaman appeared for the  
Applicant/RP. List this matter on **07.06.2024.**

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**